

**GOVERNMENT OF INDIA
URBAN EMPLOYMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:347
ANSWERED ON:25.07.2000
DEMOLITIONS
M.V.V.S MURTHI;SHIVAJI MANE

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether any meeting has been held recently between him and Presidents of Residents Welfare Association (R.W.A.) of the allottee of DDA quarters on demolition;
- (b) if so, the details of issues/suggestions raised by the office bearers of RWA; and
- (c) the reaction of the Government thereto along with the action likely to be taken in the matter?

Answer

MINISTER OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI JAGMOHAN)

(a): Yes, Sir.

(b)&(c): The Residents Welfare Associations wanted to make certain suggestions regarding major and minor violations. On their representation, except for the cases of fresh illegal constructions, action in hand against illegal construction in the DDA flats has been held over till July 31, 2000.

On the the other hand, representations have also been received from those who have suffered on account of illegal constructions in the DDA flats. These representationist want the action to continue. This action was being taken in regard to the following categories:

- (i) Where constrcution has been done covering public space.
- (ii) The flat/construction has been commercialised.
- (iii) Where additional storey or room has been built on rooftop.
- (iv) Where the neighbour has complained, with justification, of his property having been damaged.
- (v) Where two or more flats have been amalgamated.

Further action in the mater would be taken after July 31, 2000, keeping, inter alia, in view the following:-

- (a) The suggestions that may be forwarded by the Residents Welfare Associations.
- (b) Representations made by those who have suffered on account of illegal construction.
- (c) Opinion of the professionals.
- (d) Engineering safety and architectural integrity of the group housing flats.